

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. / 303/92
T.A.NO.

DATE OF DECISION 02.12.98.

Mr. P.L. Khandelwal

Petitioner

Party in Person

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Mrs. Bhatt

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. V. Ramakrishnan : Vice Chairman

The Hon'ble Mr. P.C. Kannan : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

P.D. Khandelwal,
Commissioner of Income Tax,
(APPEALS) II,
Central Revenue Bldg.,
Civil Lines,
RAIPUR (M.P) – 492 001.
(Advocate : Party in Person)

... Applicant

Versus

1. Union of India

Notice of the application to be served
through Secretary, Ministry of Finance,
(Department of Revenue, North Block Central Secretariat,
New Delhi – 110 001.)

2. Chief Commissioner of Income Tax(Admn.)

Gujarat, Aaykar Bhavan, Ashram Road,
Ahmedabad.

3. Central Board of Direct Taxes –

Notice to be served through Chairman/
Joint Secretary, Administration of the C.B.D.T,
Ministry of Finance, North Block Central Secretariat,
New Delhi – 110 001.

.... Respondents

(Advocate : Mrs. Bhatt)

ORAL ORDER

O.A./303/92

Date : 02.12.98.

Per Hon'ble Vice Chairman, Shri V. Ramakrishnan.

The applicant is not present today also. He was not present on 02.11.98 and
on 21.09.87 he had filed a leave note. He had been absent on 24.08.98. It would
seem that he is not interested in prosecuting the O.A.

...3...

Dismissed for default.

Mrs. Bhatt present.

P.C. Kannan
(P.C. Kannan)
Member (J)

VR
(V. Ramakrishnan)
Vice Chairman

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